

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [AMITA ART PRINTERS PRIVATE LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Amita Art Printers Private Limited
2.	Date of incorporation of corporate debtor	26 th November 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22219MH2008PTC188485
5.	Address of the registered office and principal office (if any) of corporate debtor	B/57, Giriraj Industrial Estate, Mahakalicaves Road, Andheri [East] Mumbai 400093
6.	Insolvency commencement date in respect of corporate debtor	20 th July, 2021 (intimation received by IRP on 14 th August 2021)
7.	Estimated date of closure of insolvency resolution process	16 th January, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	JAGDISH RATANLAL AHUJA IP Registration no: IBBI/IPA-002/IP-N00401/2017-2018/11175
9.	Address and e-mail of the interim resolution professional, as registered with the Board	JR Ahuja & Co, Company Secretaries, UG-329, Dreams Mall, LBS Road, Bhandup West, Mumbai 400078 Email: pcsjrahuja@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	JR Ahuja & Co, Company Secretaries, 2C-1405, Dreams Complex, LBS Road, Bhandup West, Mumbai 400078 Email: cirp.amitaart2021@gmail.com
11.	Last date for submission of claims	28 th August, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors under Section 21(6A)(b)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) The relevant forms can be downloaded from the web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Amita Art Printers Private Limited on **20th July, 2021**.

The creditors of Amita Art Printers Private Limited are hereby called upon to submit their claims with proof on or before **28th August 2021** (falling fourteen days from the receipt of communication of appointment of the interim resolution professional) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. – **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Jagdish Ratanlal Ahuja
Interim Resolution Professional

Date : 17th August 2021

Place: Mumbai



G.G. DANDEKAR MACHINE WORKS LIMITED

Regd. Office: 211/A, MIDC, Butibori Industrial Area, Village Kinhi, Tal. Hingana, Dist. Nagpur-441122

CIN: L99999MH1938PLC002869; Tel.: (07103) 295109;

E-mail: cs@ggdandekar.com; Website: www.ggdandekar.com

NOTICE

Notice is hereby given that 82nd Annual General Meeting ('AGM') of G. G. Dandekar Machine Works Limited ('the Company') will be held on **Tuesday, the 14th day of September 2021 at 09.30 a.m. (IST)** through Video Conferencing ('VC') or Other Audio Visual Means ('OAVM') facility in compliance of provisions of the Companies Act, 2013 (the Act) and Rules thereunder including amendments thereto read with the General Circular No 14/2020 dated 8th April 2020; the General Circular No. 17/2020 dated 13th April 2020; the General Circular No. 20/2020 dated 5th May 2020 and the General Circular No. 02/2021 dated 13th January 2021 issued by the Ministry of Corporate Affairs (hereinafter referred to as 'MCA Circulars') and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, including amendments thereto read with the SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May 2020 and SEBI Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15th January 2021 (hereinafter referred to as 'SEBI Circular'), to transact the business set forth in the Notice of AGM.

In compliance with the aforesaid MCA Circulars and the SEBI Circular, the electronic copy of the Notice of the 82nd AGM and the Annual Report for the Financial Year 2020-2021 of the Company will be sent only by email to all those Members, whose email address(es) are registered with the Company or the Registrar and Transfer Agent (R&T Agent) viz. Link India Private Limited or with their respective Depository Participants (DPs). The same will be available on the Company's website www.ggdandekar.com and on the website of the Stock Exchanges on which the Company's shares are listed viz. BSE Limited www.bseindia.com.

Members can vote either through remote e-voting or e-voting at the time of AGM. Instructions for remote e-voting, e-voting at the time of AGM and procedure for attending AGM through VC/OAVM facility for the Members holding shares in dematerialized mode, physical mode and for the members who have not registered their e-mail addresses will be provided in the Notice of the AGM.

In view of the above, Members are requested to register their e-mail address(es) or changes therein, if any, at the earliest, to receive aforesaid AGM Notice, Annual Report login ID & password for e-voting electronically. Shareholders holding shares in dematerialized mode are requested to register their email addresses and mobile numbers with their relevant depositories through their depository participants. Shareholders holding shares in physical mode are requested to furnish their email addresses and mobile numbers with the Company at ir@ggdandekar.com or its R&T Agent viz. Link India Private Limited at pune@linkintime.co.in.

Members (in case of holding shares in physical form) who have not updated their bank account details for receiving the dividend, if any, directly in their bank accounts through electronic mode may update their bank account details through the aforesaid email addresses of the Company and the R&T Agent by providing necessary documents and information. Members (in case of holding shares in dematerialized form) are requested to direct DPs for updating bank account details.

By order of the Board of Directors
For G. G. Dandekar Machine Works Limited

Sd/-

Sayalee Yengul
Company Secretary

Nagpur
16th August, 2021

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

AMITA ART PRINTERS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Amita Art Printers Private Limited
2. Date of incorporation of corporate debtor	26th November 2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22219MH2008PTC188485
5. Address of the registered office and principal office (if any) of corporate debtor	B/57, Giraaj Industrial Estate, Mahakali caves Road, Andheri [East] Mumbai 400093
6. Insolvency commencement date in respect of corporate debtor	20th July, 2021 (intimation received by IRP on 14th August 2021)
7. Estimated date of closure of insolvency resolution process	16th January, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	JAGDISH RATANLAL AHUJA IP Registration no: IBB/IPA-002/IP-N00401/2017-2018/11175
9. Address and e-mail of the interim resolution professional, as registered with the Board	JR Ahuja & Co, Company Secretaries, UG-329, Dreams Mall, LBS Road, Bhandup West, Mumbai 400078 Email: pcs@rahuja@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	JR Ahuja & Co, Company Secretaries, 2C-1405, Dreams Complex, LBS Road, Bhandup West, Mumbai 400078 Email: cirp.amitaart2021@gmail.com
11. Last date for submission of claims	28th August, 2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors under Section 21(6A)(b)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) The relevant forms can be downloaded from the web link: https://bbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Amita Art Printers Private Limited on **20th July, 2021**.

The creditors of Amita Art Printers Private Limited are hereby called upon to submit their claims with proof on or before **28th August 2021** (falling fourteen days from the receipt of communication of appointment of the interim resolution professional) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA - **Not Applicable** Sd/-

Submission of false or misleading proofs of claim shall attract penalties. Jagdish Ratanlal Ahuja
Date: 17th August 2021 Interim Resolution Professional
Place: Mumbai

PUBLIC NOTICE



Branch Office: ICICI Bank Ltd., Office Number 201-B, 2nd Floor, Road No 1 Plot No-B3, WIFI IT Park, Wagale Industrial Estate, Thane, Maharashtra- 400604

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13 (2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Property Address of Secured Asset / Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1	Ruchi Singh/ Virendra Pratap Singh/ Flat No. C-1212, 12th Floor, C Wing, Arihant Anaya, Plot No 04, Sector No 35g, Kharghar, Maharashtra, Navi Mumbai- 410210/ LBNMU00002903816	Flat No. C-1212, 12th Floor, C Wing, Arihant Anaya, Plot No 04, Sector No 35g, Kharghar, Maharashtra, Navi Mumbai- 410210	July 03, 2021 Rs. 18,01,513/-	31/12/ 2020
2	Kalpna Arun Patil/ Arun Pandurang Patil/ Flat No. AL-4 Building No 6, Room No 8, sahajeevan Soc Airol Sec-16, Airol, Maharashtra, Mumbai- 400708/ LBPVL00004705919	Flat No. AL4 6/1/8, Sahjeevan Society, Sector No. 16 Airol, Navi Mumbai, Maharashtra,thane- 400708	July 03, 2021 Rs. 4,73,266/-	31/01/ 2021
3	Jayram Dattaram Khade/ Jayshree Jayram Khade/ I BLDG Gr. Floor Room No.5 Nav, Maharashtra Nagar M.B. Mills Comp. Tardeo Mumbai, Maharashtra, Mumbai- 400034/ LBMUM00000394584	Room No.3 Ground Floor & Room No.5, 1st Floor, Pancharatna Bldg, Near Neral Station, Near Karjat, Maharashtra, Karjat- 401201	July 03, 2021 Rs. 7,24,717/-	30/11/ 2020
4	Sukhada Vaibhav Gawad/ Vaibhav Chahdrakant Gawad/ 106, B Wing, Jash Apartment, Mahim Road, Near Laxmi Narayan Temple, Palghar, Maharashtra, Palghar- 401404/ LBTNE00003609921	Flat No. A-201, 2nd Floor, A Wing, Ocean Pearl Building, Mahim Road, Palghar West, S. No. 162, Maharashtra, Palghar- 401404	July 03, 2021 Rs. 19,62,686/-	30/11/ 2020
5	Sayali Ulhas Raut/ Ulhas Ramchandra Raut/ Flat No 306, BLG No 02, Ostwal Empire, Boisar, Maharashtra, Boisar- 401501/ LBVR00003139643	Flat No. A-401, 4th Floor, A Wing, Sumiti CHSL, Ostwal Empire, Type C2, Near Silver Avenue Hotel, boisar West, Sr. No.111/A-2, 111/A-1/2, 111/A1/1, 113/3/2, 112/1 & 121, Maharashtra, Boisar- 401501	July 03, 2021 Rs. 19,77,118/-	31/12/ 2020
6	Priyanka Namdev Chavan/ Vitesh Shrawan Rathod/ Flat No 403, 1st Floor, Maruti Hights, Kulgaon, Jadhav Colony, Badlapur, Maharashtra, Thane- 421302/ LBNMU0000486725	Flat No. 001, Ground Floor, Om Sai Sharan CHSL, Plot No 9, Belawali, Kalyan, Badlapur Road, Badlapur West, Sr. No. 001, Maharashtra, Thane- 421302	July 03, 2021 Rs. 19,27,838/-	31/12/ 2020

एका शिक्षण संस्थेकडून आठ लाख रुपयांची लाच घेतल्याप्रकरणी अटकेत असलेल्या जिल्हा परिषदेच्या (माध्यमिक) शिक्षणाधिकारी डॉ. वैशाली झनकर यांच्या अडचणी वाढण्याची चिन्हे आहेत. झनकर यांच्या पोलीस कोठडीत आणखी एका दिवसाची वाढ करण्यात आली आहे.

लाच प्रकरण उजेडात आल्यानंतर फरार झालेल्या झनकर या शनिवारी अचानक एसीबीच्या कार्यालयात हजर झाल्या होत्या. त्यानंतर त्यांना न्यायालयापुढे हजर करण्यात आले होते. न्यायालयाने शनिवारी त्यांना दोन दिवसांची पोलीस कोठडी सुनावली होती. त्या कोठडीची मुदत सोमवारी संपणार होती. परंतु, प्रकृती खालावल्याने झनकर यांच्यावर जिल्हा रुग्णालयात उपचार सुरू होते. त्यामुळे पोलीस चौकशी होऊ शकली नाही. परिणामी सोमवारी पोलिसांनी पुन्हा पोलीस कोठडीची मागणी केली. त्यानुसार न्यायालयाने पोलीस कोठडीची मुदत एक दिवसाने वाढवली आहे. उद्या मंगळवारी डॉ. झनकर यांना दुपारी दीड वाजता न्यायालयात हजर केले जाणार आहे.

यांचा राणेना खोचक टोला

मोदी टीका केली, शिवसेना टाकरे, सोनिया यांच्यावर सुद्धा केली होती, असे मंडळ आमदार डॉ. राणेंनी बोलले की, आमच्याबद्दल

वाईट बोलतच राहावे. यात शिवसेनेचा फायदा आणि भाजपचे नुकसान आहे. यासोबतच, 'नितेश राणे नेहमी आपल्या पेक्षा राजकीय उंची जास्त असलेल्या व्यक्तीवर टीका करतात. त्यामुळे त्यांनी माझ्यावर टीका करून त्या पंक्तीत मला बसवले आहे. त्याकडे मी सकारात्मकतेने बघतो, असा खोचक टोला देखील सामंत यांनी लगावला.

त्या तंत्रज्ञानावर कृषिमंत्री भुसे

मुझे म्हणाले की, जागतिक पातळीवर सोयाबीनचे उत्पादन आपल्या देशात सहा टक्के घेतले जाते. त्यामुळे उत्पादन तंत्रज्ञान, मूल्यसाखळी विकास, आयात, निर्यात धोरण, बियाणांपासून प्रक्रिया उद्योग याचे व्यवस्थापन नटकेपणाने करण्यासाठी राज्यशासन पावले उचलत आहे. पिकविमा योजनेत गेल्यावर्षी विमा कंपन्यांना ४ हजार ८०० कोटी रुपयांचा नफा झाला आहे. ५ हजार ८०० कोटी रुपये पिकविमा शेतकऱ्यांना भरला होता. त्या तुलनेत विमा कंपन्यांनी केवळ १ हजार कोटी नुकसान भरपाई दिली आहे. विमा कंपन्यांनी शेतकऱ्यांच्या हितासाठी सुधारणा करणे गरजेचे आहे.

PUBLIC NOTICE

Public at large, is made known that, I, Miss. Asha Daswani, aged about 69 years, Flat No. 18 & 19, E Wing, Vrindavan-3 CHSL, Raheja Township, Malad (East), Mumbai-400097, hereby declare that I have severed all my ties and relations with Mr. Kishor M. Dashwani, Mrs. Pushpa Kishor Dashwani and their two daughters Geeta and Neelam ("Dashwani Family"), forever.

That I hereby disown and disinherit Dashwani family from all my movable and immovable properties of my assets and estate and they do not have any right, title or interest over the same, either legally or equitably, and they shall not be entitled to inherit my movable and immovable property in any manner, either legally or equitably.

Public is also informed that since 2001, I have severed all ties and relations with Dashwani Family and they are living separately. I have no connection and association with them of any nature whatsoever.

Public at large is therefore cautioned that if Dashwani family represents me, then they should not deal with them and if at all any or all persons deal with them, shall do so at their own risks, without holding me responsible.

Place: Mumbai
Date: 17.08.2021

Sd/-
Miss. Asha Daswani

नावदा क्रमांक : एस.पा./टी.- ०२०७/०८२५ (आर एफ एक्स ३०००२५४३९)
निविदा विवरण : महानिर्मिती कंपनीच्या विविध औष्णिक विद्युत केंद्रातील बी बी डी- ४७७२ कोल मिलसाठी हाय क्रोम ग्राईडिंग बॉलसचा पुरवठा करणेबाबत.
निविदा सादर करण्याची अंतिम तारीख व वेळ : २७/०८/२०२१ - १५.०० वाजे पर्यंत.
संपर्क : मुख्य अभियंता (म.ख.वि.) दूरध्वनी क्र : ०२२-२६४७४२११ / विस्तारित क्रमांक : २४८७/३६५७.
अधिक तपशिलाकरिता <https://eprocurement.mahagenco.in/> या वेबसाईटला भेट द्या.
मुख्य अभियंता (म.ख.वि.)

जाहीर सूचना

सर्वसाधारण जनतेस याद्वारे सूचना देण्यात येते की, रमाकांत डी. समुद्रा (मृत्युपश्चात) ए-१२, सौजन्य सीएएसएल, आय.सी.कॉलनी, मंडपेथर, बोरीवली (पश्चिम), मुंबई ४०० १०३, मोजमाप ६०६.४१ चौ.फू. बिल्ड अप क्षेत्रफळचे मालक किंवा अन्यथा योग्य आणि पुरेसे हक्कदार, डिस्ट्रिक्टह भूभा. क्र. १०६ ते ११० सह भाग प्रमाणपत्र क्र. २२ चे धारणकर्ते आहेत. सदर रमाकांत डी. समुद्रा दि. ०४.०६.२०१९ रोजी मरण पावले. त्यांच्या पाठीमागे उत्तरा आर. समुद्रा (नात) आणि शिरिश आर. समुद्रा (सुलगा) हे त्यांचे कायदेशीर वारस आहेत. रमाकांत डी. समुद्रा यांनी दि. ०५.०५.२०१८ रोजी बनलेल्या आणि स्वाक्षरी केलेल्या व दि. ०८.०७.२०१८ रोजी संस्थेद्वारे मान्य केलेल्या नामनिर्देशन अर्जाबुसार त्यांचे नामिनी म्हणून (१००% भाग) नामांकन केले होते. नामांकनाच्या आधारे उत्तरा आर. समुद्रा यांनी सदर सदनिका तिच्या नावे हस्तांतरित करण्याकरिता अर्ज केला आहे. म्हणून, संस्था सर्वसाधारण जनता, दावेदार, कायदेशीर वारस, वित्तीय संस्था किंवा तसे कोणी असल्यास, यांच्याकडून भाग भांडवलासह भाग प्रमाणपत्राच्या हस्तांतरणाकरिता सदर सूचनेच्या प्रसिद्धीच्या दिनांकापासून १४ दिवसांच्या आत दावे, आक्षेप मागवित आहेत. त्यापश्चात कोणताही दावा विचारात घेताला जाणार नाही आणि गुंडाळून ठेवला असे समजण्यात येईल आणि संस्था उत्तरा आर. समुद्रा यांच्या नावे भाग प्रमाणपत्राचे हस्तांतरण करेल.

ठिकाण : मुंबई
दिनांक : १७.०८.२०२१

सही/-
सचिव

NAVAKAL 17-8-2021

फॉर्म ए जाहीर उद्घोषणा (भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कोर्पोरेट व्यक्तीकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)	
अमिता आर्ट प्रिंटर्स प्रायव्हेट लिमिटेडच्या धनकांचे लक्ष वेधण्याकरिता	
संबंधित तपशील	
१. कोर्पोरेट ऋणकोचे नाव	अमिता आर्ट प्रिंटर्स प्रायव्हेट लिमिटेड
२. कोर्पोरेट ऋणकोच्या स्थापनेचा दिनांक	२६ नोव्हेंबर, २००८
३. प्राधिकरण ज्या अंतर्गत कोर्पोरेट ऋणकोची स्थापना/नोंदणीकरण झाले	कंपनी निबंधक - मुंबई
४. कोर्पोरेट ऋणकोचा कोर्पोरेट ओळख क्रमांक / मर्यादित दाखित ओळख क्रमांक	U22219MH2008PTC188485
५. कोर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	बी/५७, गिरिजास हंड्रीयल इस्टेट, महाकाली गुंफा रोड, अंधेरी (पूर्व), मुंबई ४०००९३.
६. कोर्पोरेट ऋणकोच्या संदर्भात दिवाळखोरी सुरू होण्याचा दिनांक	२० जुलै, २०२१ (आयआरपी द्वारे दि. १४ ऑगस्ट, २०२१ रोजी आदेशाने प्रकाशित)
७. दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	१६ जानेवारी, २०२२
८. अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	जगदीश रत्नलाल अहुजा आयपी नोंदणीकरण क्र.: IBB/INPA-002/IN-NO0401/2017-2018/11175
९. मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	जेआर अहुजा ऑफिस, कंपनी सेक्रेटरीज, कूची-३२९, ड्रीम्स मॉल, एलबीएस मार्ग, भानुप पश्चिम, मुंबई ४०००७८. ईमेल: pcsjrahujia@gmail.com
१०. अंतरिम ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरायचा पत्ता आणि ईमेल	जेआर अहुजा ऑफिस, कंपनी सेक्रेटरीज, २सी-१४०५, ड्रीम्स कॉम्प्लेक्स, एलबीएस मार्ग, भानुप पश्चिम, मुंबई ४०००७८. ईमेल: cirp.amitaart2021@gmail.com
११. दावे सादर करण्याचा अंतिम दिनांक	दि. २८ ऑगस्ट, २०२१
१२. अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये धनकांचे वर्ग, जर असल्यास.	मर्यादित माहितीच्या आधारे, कलम २१(६ए)(बी) अंतर्गत धनकांचे कोणताही वर्ग नाही.
१३. वर्गामध्ये धनकोचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे)	लागू नाही
१४. (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधीचा तपशील उपलब्ध असेल :	(अ) संबंधित अर्ज डाऊनलोड करण्याकरिता खेब लिंक: http://ibbi.gov.in/home/downloads (ब) लागू नाही

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी दिनांक २० जुलै, २०२१ रोजी अमिता आर्ट प्रिंटर्स प्रायव्हेट लिमिटेडची कोर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. अमिता आर्ट प्रिंटर्स प्रायव्हेट लिमिटेडच्या धनकांना याद्वारे त्यांचे दावे पुराव्यासह दि. २८ ऑगस्ट २०२१ रोजी किंवा त्यापूर्वी (अंतरिम ठराव व्यावसायिकाच्या नियुक्तीच्या माहितीच्या प्रतरी पासून चौदाव्या दिवशी) अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे. वित्तीय धनकां यांनी दाव्याबाबतचे त्यांचे पुराव्यासह दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनकां त्यांचे दाव्याबाबतचे पुरावे व्यक्तिः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. नोंद क्र. १२ समोर नमूद केल्यानुसार कोणीही संबंधित वित्तीय धनकांचे, फॉर्म सीएमसीएत कायदे अधिकृत प्रतिनिधी (वर्ग नमूद करणाऱ्या) म्हणून काम पाहण्याकरिता नोंद क्र. १३ समोर नमूद तीन दिवाळखोरी व्यावसायिकांमधून अधिकृत प्रतिनिधी म्हणून त्यांची पसंती नमूद करावी. - लागू नाही दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

दिनांक : १७ ऑगस्ट, २०२१
ठिकाण : मुंबई

सही/-
जगदीश रत्नलाल अहुजा
अंतरिम ठराव व्यावसायिक